

**HIGH COURT OF JUDICATURE AT HYDERABAD
FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH**

ROC.No. 959/OP Cell/2018

Dated: 08.02.2018

CIRCULAR

Sub: Stayed matters - Submission of list of stayed matters -
Regarding.

- Ref: 1. ROC.No.4449/OP Cell/2017, dated 29.07.2017.
2. ROC.No.4794/OP Cell/2017, dated 17.08.2017.
3. ROC.No.4110/OP Cell/2017, dated 17.07.2017.

Attention of all the Unit Heads in both the States of Telangana and Andhra Pradesh is invited to the Circulars in reference Nos. 1 and 2, whereby all the Judicial Officers are directed to adjourn cases only if the concerned Advocate files a memo that the High Court had granted stay or extension of stay order, along with details of the case number and the date of interim stay, failing which the Court should proceed with the matter. In case, a memo is filed, the Courts should insist that a copy of the order of the High Court should be furnished within one week. Further vide Circular 3rd cited, the Unit Heads were instructed to monitor the disposals of old cases at micro level to achieve the target of 5+0 by 31.03.2018, to review the progress in the disposal of 5 year old cases twice in a month at the District level and give suitable instructions to the Officers whenever required. In this context, Hon'ble Judges of Arrears Committee while reviewing the disposal of Pre-2012 cases pleased to observe that stay orders in civil and criminal cases are causing major hindrance in disposal of old cases and directed to identify such cases and post before Hon'ble Court for expeditious disposals.

Therefore, while reiterating the circular instructions in the reference Nos. 1 and 2 cited, all the Unit Heads are directed to instruct the Officers in their Unit to verify the cases upto and inclusive of the year 2013 and furnish forthwith the list of such cases, wherein orders of stay of disposal of the main cases are in force, so that such cases are posted before the Hon'ble Court at the earliest so as to enable the lower courts to dispose of old cases.

Communicate
call for list
immediately
8/2/18

To
All the Unit Heads in both the States of Telangana and Andhra Pradesh with a request to communicate the same to all the Judicial Officers in their Units.

Copy to:

- 1) The Registrar General, High Court of Judicature at Hyderabad.
- 2) The Registrar (Vigilance), High Court of Judicature at Hyderabad.
- 3) The Registrar (Administration), High Court of Judicature at Hyderabad.
- 4) The Registrar, Information Technology-cum-Central Project Coordinator (for information and placing the circular in website)
- 5) The Section Officer, Statistics Section (for compilation)
- 6) The Section Officer, Special Officers' Section (for codification)

Prl. District Court, Srikakulam.
Date 08-02-2018

Communicated to all the Judicial Officers with a request to submit the information as required in the above Circular by return of Fax .

Please treat it as **most urgent**.

Disa-678
08/02/18

[Signature]
Prl. District Judge,
Srikakulam

To
All the Judicial Officers in the Srikakulam District.